

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 268 of 2013 & IA-359 of 2013

Dated : 9th January, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

**The Electricity Deptt. Andaman & Nicobar Islands ... Appellant(s)
Versus
M/s Suryachakra Power Corporation Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rakesh K. Khanna, ASG
Ms. Ruchi Sindhwani for Appellant

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Ravi Prakash
Mr. Suyash Guru for R-2

ORDER

Appeal No. 268 of 2013 has taken up today.

The learned Counsel for the parties have submitted that aggrieved upon the same Impugned Order, two Appeals have been filed.

Appeal No. 268 of 2013 is listed in this Court today whereas, cross Appeal no. 200 of 2013 is pending before Court-I of this Tribunal. Since both the cross Appeals are required to be listed before the same Bench to avoid discrepancies in the judgment, the matter be placed before the Hon'ble Chairperson for passing a suitable order, so that both the cross Appeals be heard by the same Bench.

Since, as per the learned Counsel for the parties the matter is of urgent nature, Registrar, APTEL is directed to put up both the cross Appeals for hearing at the earliest.

In the meantime, Interim Order may continue.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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